

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 99/2025

SOVRAN SINGH

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENT

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DFO, JHANSI IN COMPLIANCE WITH ORDER DATED 05.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 20.06.2025 ANNEXED HEREWITH AS ANNEXURE A-1	

THROUGH COUNSEL



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DATE: 02.08.2025

PLACE: NOIDA

367

BEFORE THE NATIONAL GREEN TRIBUNAL

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ORIGINAL APPLICATION NO. 99/2025

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STATE OF U.P. & ORS.

.....RESPONDENT

RESPONSE ON BEHALF OF DIVISIONAL FOREST OFFICER, JHANSI

IN COMPLIANCE WITH ORDER DATED 05.05.2025 PASSED BY THE

HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Neeraj Kumar Arya aged about 41..... years, son of
Pradeep Kumar Arya, presently posted as
Jhansi forest division., Uttar Pradesh, do hereby solemnly affirm and
state as under:

1. That I am the Deponent herein and am well acquainted with the facts and circumstances of the case and am duly authorized and competent to swear the present Affidavit.



Tripathi
SI (U.F.)
(20) 1



2. That the contents of the report have been drafted by my counsel under my instructions and the same are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

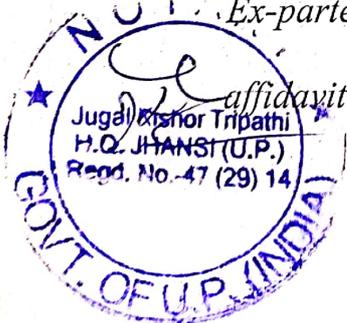
I. BACKGROUND OF THE MATTER:

3. That in the present matter, the plea of the Applicant is that the mining lease of the Respondent No. 7 i.e. Chandrapal Singh's mining site (Gata No. 314, Khand-01, Area: 4.75 hectares, Village Manikpura, Tehsil Moth, District Jhansi) was cancelled by the Respondent No. 2, District Magistrate, Jhansi in pursuance to the order of the Tribunal passed in OA No. 742/2024. The grievance of the Applicant is that the Special Secretary, State of UP by order dated 27.01.2025 has allowed the revision and restored the lease. The Applicant has referred to the minutes of the meeting of the SEIAA, UP dated 02.04.2025 whereby the SEIAA, UP had taken note of the fact of cancellation of the lease deed of the private respondents therein and had held the EC to be null and void.

4. That the present matter was last listed for hearing on 05.05.2025, wherein the Hon'ble Tribunal directed as under:

"4. Issue notice on OA and IA No. 149/2025, an Application for Ad interim

Ex-parte stay to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of



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 For Tripathi
 ANSI (U.F.
 No. 47 (29)
 OF U.P.

hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

5. Till the next date of hearing, the official respondents shall ensure that Respondent No. 7 does not indulge in illegal mining.

II. COMMUNICATION WITH DISTRICT MINING OFFICER, JHANSI

5. That in compliance of the aforementioned order, the Deponent has written a letter dt. 20.06.2025 to the District Mining Officer, Jhansi. That vide the said letter it has been requested to the District Mining Officer to take necessary requisite actions in the present matter.

A Copy of the letter dt. 20.06.2025 has been annexed herewith as **ANNEXURE A-1.**

6. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further



directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

7. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

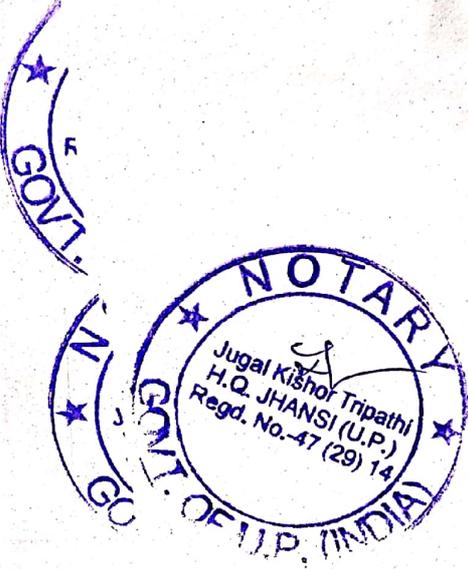
Handwritten signature

DEPONENT

प्रभागीय वनाधिकारी
श्रीरंजी वन प्रभाग, झांसी

VERIFICATION

Verified at Jhansi on this 2nd day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



Handwritten signature

DEPONENT

प्रभागीय वनाधिकारी
श्रीरंजी वन प्रभाग, झांसी

Notary No. 4389/2025
Certified that the foregoing Statement
before me this day at JHANSI
by Shri/Smt./Km. Shri. Kishore Kumar Singh
to whom the contents of this affidavit have
been read over and explained and who is
identified by Shri. _____
Received the Legal Fees Rs. 35.00

Jugal Kishore Tripathi
Notary Advocate 02.8.2025
Notary, Jhansi District

371

कार्यालय उप प्रभागीय वनाधिकारी, झांसी

पत्रांक- /10-1, दिनांक, झांसी, जून, 20, 2025

सेवा में,

जिला वरिष्ठ खनन अधिकारी,
झांसी।

विषय:- मा0 रा0ह0अधि0 में योजित ओ0ए0 संख्या 99/2025 सोवरन सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश 05/05/2025 के अनुपालन में।

संदर्भ:- 1-जिलाधिकारी महोदय, झांसी का पत्रांक-49/एसटी-एनजीटी/2024-25 दिनांक 16.05.2025।

2-प्रभागीय वनाधिकारी, झांसी का पत्रांक-4581/10-1(को0के0), दिनांक 05.06.2025।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र दिनांक 05.06.2025 द्वारा प्रभागीय वनाधिकारी, झांसी ने अधोहस्ताक्षरी को ओ0ए0 संख्या-99/2025 में आवश्यक कार्यवाही करने हेतु आदेशित किया गया है। उपरोक्त ओ0ए0 संख्या 99/2025 सोवरन सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 05.05.2025 का अवलोकन करने का कष्ट करें जिसकी नियत तिथि 04.08.2025 है, जिसमें आपके स्तर से कार्यवाही अपेक्षित है।

अतः उपरोक्त के कम में अनुरोध है कि उक्त ओ0ए0 संख्या 99/2025 में अपने स्तर से अपेक्षित आवश्यक विधिक कार्यवाही करने का कष्ट करें।

(विनोद कुमार)

उप प्रभागीय वनाधिकारी,
झांसी

पृष्ठांकन संख्या 1083 /अ/समदिनांक

✓प्रतिलिपि- प्रभागीय वनाधिकारी, झांसी को उपरोक्त के कम में सूचनार्थ एवं इस अनुरोध के साथ प्रेषित कि आप भी अपने स्तर से आवश्यक कार्यवाही करने का कष्ट करें।

(विनोद कुमार)

उप प्रभागीय वनाधिकारी,
झांसी

27/06/25

प्रभारी...
आ... करे/सुचना भेजेप्रभागीय वनाधिकारी
झांसी